

## PARLIAMENTARY DEBATES

(Part I—Questions and Answers)

## OFFICIAL REPORT

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## HOUSE OF THE PEOPLE

Thursday, 18th December, 1952.

*The House met at Ten of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair]

## ORAL ANSWERS TO QUESTIONS

## TREATMENT OF TYPHOID

\*1283. Dr. Rama Rao: (a) Will the Minister of Health be pleased to state whether it is a fact that two doctors of Madras have finalised a new and effective treatment for Typhoid?

(b) If so, have the Government of India taken steps to verify their treatment and find its efficacy?

(c) Have any steps been taken to recognise and remunerate the service rendered by these two doctors?

(d) Are any steps being taken for the application of this method in other hospitals all over the country?

The Deputy Minister of Health (Shrimati Chandrasekhar): (a) No.

(b) to (d). Do not arise in view of answer to (a).

Shri S. C. Samanta: May I know whether these two hon. doctors approached the Indian Council of Medical Research?

Shrimati Chandrasekhar: I have no information to that effect.

## FREIGHT CONCESSIONS FOR HANDLOOM PRODUCTS

\*1285. Shri S. V. Ramaswamy: (a) Will the Minister of Railways be pleased to state whether there are any freight concessions for handloom products in force?

(b) If so, what are they?

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(c) Did the All India Cottage Industries Board request the Railway Board to examine the case for similar concessions for yarn?

(d) What is their report?

(e) What action has been taken on that report?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) Yes.

(b) By passenger or parcel trains 50 per cent. reduction in the basic rate is allowed by charging half parcel rates instead of full parcel rates.

By Goods train, a reduction of about 18 or 19 per cent. according as the booking is at Railway or Owner's risk is allowed by piecing the lower rates applicable to piecegoods 'press-packed' to handloom cloth and products not so packed.

(c) No. The concessional rates already apply to yarn.

(d) and (e). Do not arise.

Shri S. V. Ramaswamy: From when is this concession, Sir?

Shri Shah Nawaz Khan: The concession was introduced with effect from 1st November, 1949.

Shri S. V. Ramaswamy: Is there any special concession facilitating export of handloom products to foreign countries; from inland places to the ports?

The Deputy Minister of Railways and Transport (Shri Alagesan): The same concessions apply.

Shri Shah Nawaz Khan: The question related to railway concessions.

Mr. Deputy-Speaker: Next question.

## TRACTORS

\*1290. Shri S. V. Ramaswamy: (a) Will the Minister of Food and Agriculture be pleased to state whether there are any Co-operative Societies for the purchase and use of such

tractors by their members in rural parts in any State in India?

(b) Have Government any scheme to help develop tractor-mindedness?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a) Yes, some co-operative societies are engaged in this work along with other activities.

(b) There is no specific scheme to make the farmers tractor-minded. Loans are, however, sanctioned under the Grow More Food campaign for purchase of tractors by the cultivators.

**Shri S. V. Ramaswamy:** How many tractors are in the possession of private owners?

**Dr. P. S. Deshmukh:** The total number must be in the neighbourhood of about 15,000. This I calculate from the figures of imports for various years—for instance,

1949-50	imported number	3318,
1950-51	"	4930,
1951-52	"	7148,

**Shri S. V. Ramaswamy:** What is the total extent of acreage under tractor cultivation?

**Dr. P. S. Deshmukh:** I have not got these figures. There are various State Governments who keep these figures. I have not got a consolidated statement in my possession.

**Shri K. G. Deshmukh:** May I know what are the conditions precedent for the formation of such co-operative societies and what sort of assistance is given to any such society?

**Dr. P. S. Deshmukh:** The Central Government makes grants on approved schemes to the State Governments. It is essentially for the State Governments to lay down the conditions for making any co-operative society eligible for assistance.

**Shri Jasani:** May I know the States in which these co-operative societies are working for the present?

**Dr. P. S. Deshmukh:** So far as our information goes, U.P. Punjab, Bombay and Hyderabad have got them.

**Shri Jasani:** Are there any such societies in Madhya Pradesh?

**Dr. P. S. Deshmukh:** It does not appear from the information available with me.

**Shri S. S. More:** May I know how many co-operative societies for the purchase and use of tractors have been formed in Maharashtra?

**Dr. P. S. Deshmukh:** Maharashtra is not a separate State. I can give figures for Bombay. In Bombay, the State Government has sanctioned a scheme for the grant of financial assistance to co-operative societies for the purchase of tractors and their accessories up to 60 per cent. of the cost price of the tractors, for the use of agriculturists. I am afraid more information is not in my possession.

**Shri Bheekha Bhai:** May I know if any such co-operative society is functioning in Rajasthan?

**Dr. P. S. Deshmukh:** I have not got the information.

#### DISCHARGE OF WOMAN WORKER

\*1291. **Shri K. P. Tripathi:** Will the Minister of Labour be pleased to state:

(a) whether it is a fact that recently one woman worker Lakshmi-chari of Doomdooma in Dibrugarh (Assam) tea garden, was discharged in advanced stage of pregnancy, depriving her of maternity leave, treatment, medical attendance, and rations for no fault of her, but because the husband of the woman happened to be discharged and if so, whether the woman and the baby both died at child birth;

(b) whether it is a fact that a large meeting was held by women workers of Doomdooma Chah Mazdoor Sangha in Assam under the presidency of Sri Lily Sen Gupta to protest against it on 26th October, 1952; and

(c) if so, whether Government are considering any step to prevent such discharges due to vicarious liability, especially in view of the reply given to Starred Question No. 2096 on the 24th July, 1952 in the Parliament?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) Yes, the woman worker, Lakshmi Chabi by name, was discharged and evicted from Sankar Tea Estate following the dismissal of her husband. Later she and the child born to her died. The grant of maternity benefit in Assam is regulated by the Assam Maternity Benefit Act and necessary action is being taken by the Inspector under that Act as the claim for maternity benefit in this case was rejected by the employer.

(b) Yes.

(c) I would invite the attention of the hon. Member to the reply to parts (b) and (d) of starred question No. 774 put by him on the 27th November, 1952.